

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

IA(I.B.C)/530(CH)2023

IA(I.B.C)/2610(CH)2023

And

CP (IB) No. 168/Chd/Hry/2019

IN THE MATTER OF:

TVS Supply Chain Solution Limited

...Petitioner-Operational Creditor

Versus

ZTE Telecome India Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 30.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Amitabh Tiwari, Advocate

For the Respondent : Mrs. Munisha Gandhi, Senior Advocate with Mr.
Vaibhav Sharma, Ms. Salina Chalana, Advocates

ORDER

Heard the submissions made by the counsel for the petitioner-Financial Creditor as well as counsel for the respondent-corporate debtor. With the consent of learned counsel for the petitioner, let the matter stand posted to 03.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**